subject. Unqualified acceptance the liability of the government in such cases is likely to lead to serious difficulties.

Traffic congestion in Delhi

- 3575. CHOUDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware that heavy traffic flows throughout the day time on the road adjoining pockets B-4 and pockets B—3 of Kesbavpuram (Lawrence Road) and Kanhaiyanagar (Tri Nagar) of Delhi-110035 and the road is narrow for such traffic;
- (b) whether Government propose to stop the running of lorries and trucks on the road, at least from 6 A.M. to 10 P.M. to reduce congestion and accidents; and
- (c) if so, the details of other steps Government propose to take to reduce congestion on the road ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The Delhi Police has reported that traffic flow on road No. 37 *i.e.* Maha Raja Nahar Singh Marg adjoining pockets B-3 and B-4, Keshav Puram and Kanhaiya Nagar (Tri Nagar) remains heavy during peak hours. The road consists of three lanes on both carriage ways. Due to excavation of earth which is being carried out by DDA for laying sewer pipe line, smooth flow of traffic is being hindered.

(b) No, Sir. Heavy traffic vehicles except buses are already prohibited from 8 A. M. to 11 A.M. and 5 P.M. to 7.30 P.M. on road adjoining toad No. 37.

- (c) Following steps have been taken to reduce congestion on the road:—
- (i) Delhi Traffic Police and Home Guards are regularly deployed to regulate the traffic on this road
- (ii) Two traffic signals on the main intersections and two blinkers have been installed for smooth flow of traffic.
- (iii) The concerned civil authorities are removing the exoavated earth expeditiously.
- 357. [Transferred to the 30th March, 1992]

Freedom fighter status to Royal Indian Navy Personnel

- 3577. SHRI RAMACHAND RAN PILLAI : Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether Government have received any representations from RIN Mutineers Association to treat all those RIN personnel who were dischanged from service after the Mutiny *i.e.* February, 1946 rind before Independence should be treated as participants of the Mulny and to grant them freedom fighter's pension; and
- (b) if so, whether Government are considering their request sympathetically?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M. M. JACOB): (a) and (b) Yes, Sir, A representation has recently been received and the Govt, of India is yet to take a decision on it.

Cases of dowry deaths pending in courts

3578. SHRI RATNA BAHA DUR RAI : Will the Minister